

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).34834/2013

(From the judgement and order dated 06/11/2013 in WP No.6877/2005,
WA No.119/2008 of The HIGH COURT OF GUWAHATI, ASSAM)

U.O.I TH. SEC. DEPT. OF PER.& TRAINING

Petitioner(s)

VERSUS

NAVENDRA KUMAR & ORS

Respondent(s)

(With appln(s) for permission to place addl. documents on record,
impleadment as petitioner, prayer for interim relief and office report)

WITH S.L.P.(C) NO.37051 OF 2013

(With appln.(s) for exemption from filing c/c of the impugned judgment and
permission to file lengthy list of dates and prayer for interim relief and
office report)

Date: 06/12/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

HON'BLE MR. JUSTICE RANJAN GOGOI (DID NOT PARTICIPATE)

For Petitioner(s) Mr. Mohan Parasaran, S.G.
Mr. K.V. Vishwanathan, ASG
Mr. Tufail A. Khan, Adv.
Mr. Zoheb Hossain, Adv.
Mr. B.V. Balaram Das, AOR

SLP 37051/13 Mr. K. Parasaran, Sr. Adv.
Mr. D.L. Chidanand, Adv.
Mr. M. Nizam Pasha, Adv.
Mr. D.S. Mahra, AOR

For Impleadment Applicant In Person

For Respondent(s) Dr. L.S. Chaudhary, Adv.
Mr. D.S. Chaudhary, Adv.
Mr. Ajay Chaudhary, Adv.
Mr. Anil Dwedi, Adv.
Mr. D. Mathew, Adv.
Mr. Mahender Singh, Adv.
Mr. Bhupinder Singh, Adv.
Ms. Vibha Dwivedi, Adv.
Mr. Pradeep Yadav, Adv.
Mr. Purvish Jitendra Malkan, AOR

UPON hearing counsel the Court made the following
O R D E R

S.L.P.(C) No.37051 of 2013

Exemption from filing certified copy of the impugned
judgment is allowed.

Permission to file lengthy list of dates and events is
granted.

Issue notice.

Mr. Purvish Jitendra Malkan, learned Advocate, accepts notice on behalf of the respondent No.1.

Let notice be issued to other respondents.

In the meantime, there shall be stay of operation of the final judgment and impugned order dated 6th November, 2013, passed by the Gauhati High Court in Writ Appeal (C) No.119 of 2008 in Writ Petition (Civil) No.6877 of 2005.

The respondents in both the matters are granted four weeks time for filing counter affidavit.

List the matters thereafter.

|(Chetan Kumar)
|Court Master

| |(Savita Sainani)
| |Assistant Registrar

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